

Central Administrative Tribunal, Principal Bench

O.A.No.1337/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 10th day of November, 1997

Shri Rajender Rawat
s/o Shri Pratap Singh Rawat
r/o D-303, Sarojini Nagar
New Delhi - 23.

... Applicant

(By Shri V.K.Rao, Advocate)

Vs.

Union of India through

1. Secretary
Ministry of External Affairs
South Block
New Delhi.

2. Chief Controller of Accounts
Ministry of External Affairs
Akbar Bhavan
New Delhi.

... Respondents

(By Shri S.Mohd. Arif, Advocate)

O R D E R (Oral)

This is a second round of litigation. The applicant is aggrieved that though he has rendered the requisite period of service as Casual Labour with the respondents he has not been granted the temporary status in terms of the DoPT orders dated 10.9.1993. The respondents have admitted that the applicant has worked with them for the periods claimed by him but submit that his case is not covered by the afore mentioned order of DoPT since he was not in service with the respondents on 10.9.1993.

2. I have heard the counsel on both sides. It has already been held by this Tribunal in OA No.1696/95, Kiran Kishore Vs. Union of India & Others, decided on 13.11.1995 that aforesaid scheme of DoPT is applicable irrespective of the cut off date i.e. 10.9.1993. ^{Since} this is the only objection of the ^{respondent} ~~applicant~~, applicant's case is bound to succeed. Accordingly the OA is

On

allowed and the respondents are directed to confer the grant of temporary status to him and to consider him for regularisation in terms of the aforesaid Scheme dated 10.9.1993 subject to availability of vacancies. No costs.

~~Rao~~

(R.K. AHOOJA)
MEMBER(A)

/rao/